

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

**ORIGINAL APPLICATION No. 211 OF 2024 (SZ)
[Earlier, OA No. 558 of 2024 (PB)]**

IN THE MATTER OF:

Suo Motu based on the news item appearing in 'Deccan Chronicle' dated 14.04.2024 titled, "**Hyderabad Zoo gets contaminated water from Mir Alam, says Chief Wildlife Warden**".

With

Telangana State Pollution Control Board
Through its Member Secretary
Hyderabad, Telangana and Ors.

...Respondent(s)

REPORT OF THE TELANGANA POLLUTION CONTROL BOARD (R1)

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Place: Hyderabad

Date: 13-09-2024.

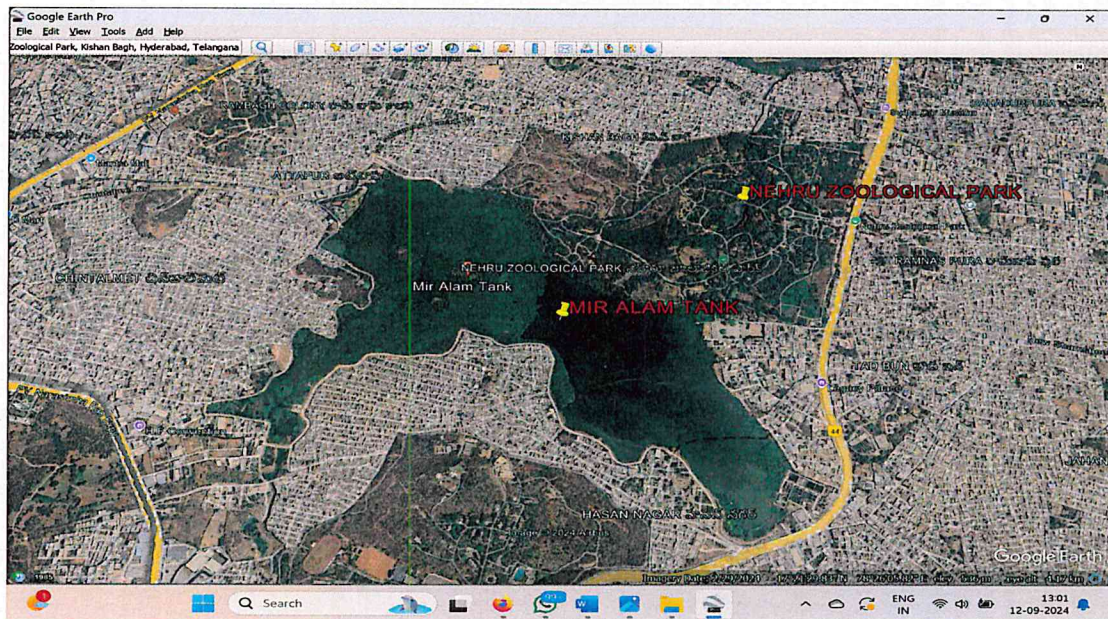

COUNSEL FOR RESPONDENT No. 1

REPORT OF THE TELANGANA POLLUTION CONTROL BOARD (TGPCB) DATED:12-09-2024 IN SUO MOTU OA NO. 211 OF 2024 (SZ) ON NEWS ITEM TITLED "HYDERABAD ZOO GETS CONTAMINATED WATER FROM MIR ALAM SAYS CHIEF WILDLIFE WARDEN" APPEARED IN THE DECCAN CHRONICLE DATED: 14.04.2024.

It is kindly submitted that the Hon'ble NGT, New Delhi (PB) has registered an OA No.558 of 2024 Suo Motu on the news item titled "Hyderabad Zoo gets contaminated water from Mir-Alam says Chief Wildlife Warden" appeared in the Deccan Chronicle Dated:14.04.2024. The Hon'ble NGT, New Delhi heard the matter on 21.05.2024 and transferred the application to Hon'ble NGT, Chennai. The said application is registered and renumbered as O.A.No.211 of 2024 in Southern Zone Bench, NGT Chennai.

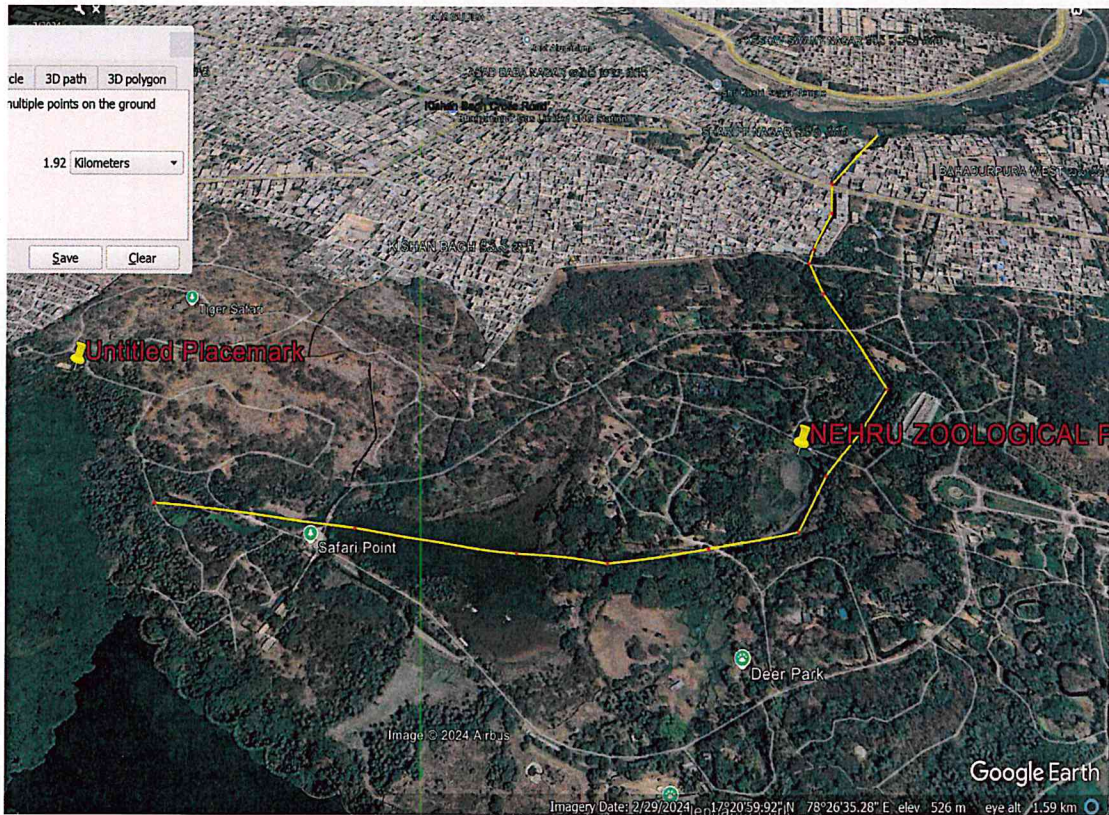
In this regard, following is submitted:

1. Mir Alam tank (water body) is located at $17^{\circ}20'45.88''\text{N}$ & $78^{\circ}26'25.58''\text{E}$ and the Nehru Zoological Park (Hyderabad Zoo) is located downstream to the Mir Alam tank in an area of about 300 acres @ $17^{\circ}21'11.85''\text{N}$ & $78^{\circ}26'56.64''\text{E}$. The google map showing the same is as given below:





2. The Respondent Board officials along with officials from Hyderabad Metropolitan Water Supply & Sewage Board (HMWS&SB), Irrigation Department inspected the Nehru Zoological Park (Hyderabad Zoo), Mir Alam tank and its surroundings on 20.08.2024.
3. The Nehru Zoological Park (Hyderabad Zoo) is situated in a downstream location relative to the Mir Alam Tank (water body), thereby positioning it within the tank's drainage catchment area. The Mir Alam Tank's overflow drainage system, traverses through the Zoological Park's premises, ultimately converging with the Musi River via a gravity-driven flow regime. This drainage corridor is delineated in the attached Google Map exhibit, which provides a geospatial representation of the hydrological interface between the Mir Alam Tank, the Zoological Park, and the Musi River, illustrating the drainage system's hydraulic connectivity, flow trajectory, and confluence point:



4. The Mir Alam Tank (water body) is encircled by dense residential developments on three sides, namely the North, West, and South, with a portion of the Eastern side also being flanked by residential areas. The remaining section of the Eastern perimeter is bounded by the Nehru Zoological Park (Hyderabad Zoo).
5. The Mir Alam Tank, spanning an expansive area of 500 acres, is receiving significant domestic sewage inflows from adjacent human settlements, specifically: (i) Hasannagar (3 MLD), (ii) Ansari Road (2 MLD), (iii) Mir Alam Filter rejects (5 MLD), (iv) 9 Number area (4 MLD), (v) Suleman Nagar, (vi) Mohammed Nagar (vii) Hahmidnagar (7 MLD), (viii) NTR Nagar (5 MLD), (ix) Indiranagar (4 MLD). Cumulatively, these sources generate a substantial total sewage load of approximately 30 Million Liters per Day (MLD) within the Mir Alam Tank's catchment area, posing significant environmental and water quality challenges.
6. Previously, two Sewage Treatment Plants (STPs) were operational, with capacities of 10 Million Liters per Day (MLD) and 5 MLD, respectively, collectively treating 15 MLD of sewage. However, a significant gap existed, with 15 MLD of untreated sewage flowing into the lake. To address this shortfall, the Hyderabad Metropolitan Water Supply and Sewerage Board (HMWS&SB) has recently commissioned a new STP with a capacity of 41.5 MLD, which has commenced operations, thereby augmenting the treatment capacity and mitigating the environmental impact of untreated sewage disposal. The copies of the CFO orders of the above STPs are herewith annexed as **Annexure - I, II & III** (The CFO renewal application of 10 MLD STP is under process with SPCB).
7. The Central Pollution Control Board (CPCB) has classified the lakes based on the water quality usage criteria, the same is enclosed as **(Annexure - IV)**.
8. The Respondent Board is collecting the samples from the Mir Alam tank monthly as part of National Water Monitoring Program (NWMP). The analysis

results for the period from Feb' 2024 to July' 2024 are annexed as **Annexure - V**.

9. The analysis results of the water quality of the lake as per the CPCB criteria is as follows:

Month	pH	Conductivity ($\mu\text{s/cm}$)	DO (mg/L)	BOD (mg/L)	Total Coliform (MPN/100 ml)	Free Ammonia	CPCB Water Quality Criteria class
July' 2024	7.21	1215	1.2	4.0	350	--	E
June' 2024	7.78	1424	2.8	4.0	430	--	E
May' 2024	6.80	1412	1.0	10	430	--	E
April' 2024	7.58	1411	0.3	10	430	--	E
March'2024	7.38	1677	2.5	5.4	350	--	E
Feb' 2024	7.19	1470	2.5	3.0	920	--	E

10. As per CPCB water quality criteria classification, the lake (As per CPCB Water quality criteria class-**Annexure - IV**) comes under Class-E which is useful for "Irrigation, Industrial cooling & Controlled Waste disposal".

The Respondent Board hereby undertakes to comply with and implement any directions or orders issued by the Hon'ble National Green Tribunal (NGT) and will take all necessary steps to ensure adherence to the same.

Date: 12-09-2024.

Place: Hyderabad


ENVIRONMENTAL ENGINEER

ENVIRONMENTAL ENGINEER
Telangana Pollution Control Board
Regional Office, Hyderabad,
4th Floor, Spoorthi Bhavan,
Hyderabad Collectorate Complex,
Lakdikapul, Hyderabad-500 004.

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Annexure - I



**TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD**

H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402495
Email: jcee-zhyd-tspcb@telangana.gov.in

CONSENT & AUTHORIZATION ORDER - RED CATEGORY

Order No. 1302-RR-I/TSPCB/ZOH/CFO/2024- 1255

Date: 22.02.2024

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 5 of the Hazardous Wastes (Management Handling and Transboundary Movement) Rules, 2008.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and the rules and orders made thereunder to

**M/s. HMWS & SB, Project Division-II,
5 MLD capacity STP at Miralam,
Shivarampally, Rangareddy District**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal	Limiting Standards
1.	Domestic effluents	0.1 KLD	Shall be treated in Sewage Treatment Plant (STP).	pH - 5.5 - 9.0, Suspended Solids - 100.0 mg /l, Oil & Grease - 20.0 mg /l, Chemical Oxygen Demand - 250 mg/l, Bio-assay test - 90% survival of fish after 96 hours in 100% effluent.

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow	Emission Standards
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iii) Hazardous Waste Authorization: (Form - 2) [See Rule 6(2)]:

M/s. HMWS & SB, Project Division-II, 5 MLD capacity STP at Miralam, Shivarampally, Rangareddy District is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

Sl. No.	Name and quantity of the Hazardous	Stream	Quantity	Method of Disposal
1	STP Sludge	---	0.2 TPD	Shall be used as manure within the premises of STP.

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This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only

S. No.	Product	Total Capacity
1	Sewage Treatment Plant (STP)	5 MLD

This combined order of Consent and Authorization is valid for a period ending with the 28.02.2026.


JOINT CHIEF ENVIRONMENTAL ENGINEER

Encl: Schedules A, B & C

To
M/s. HMWS & SB, Project Division-II,
5 MLD capacity STP at Miralam,
Shivarampally, Rangareddy District.
E-mail Id: saidaiah.309@gmail.com

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information
Copy to the Environmental Engineer, TSPCB, Regional Office, Rangareddy District for information.

SCHEDULE - A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorization of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: <http://tspcb.cgg.gov.in/Pages/Circulars.aspx>).
2. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
3. The hotel may explore the possibility of tapping the solar energy for their energy requirements.
4. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Rules, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.
5. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

SCHEDULE - B**Special Conditions:**

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below:

Sl. No.	Purpose	Quantity
1	Domestic	0.3 KLD
TOTAL		0.3 KLD

2. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below:

S. No.	Parameters	Standards in $\mu\text{g}/\text{m}^3$;
1	Particulate Matter(PM10)	100
2	Particulate Matter (PM2.5)	60
3	SO ₂	80
4	NO _x	80

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)

Night time (10 PM to 6 AM) - 70 dB (A).

3. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
4. The HMWS& SB shall treat the sewage to the following standards:
pH - 5.5 - 9.0,
Suspended Solids - 100.0 mg /l,
Oil & Grease - 20.0 mg /l,
Biochemical Oxygen Demand (3 days at 270 C) \leq 10.0 mg /l,
Chemical Oxygen Demand - 250 mg/l,
Bio -assay test - 90% survival of fish after 96 hours in 100% effluent.
5. The HMWS&SB shall also treat the sewage for the other parameters to meet the inland surface waters standards stipulated under the Environmental (Protection) Rules, 1986, notified and published by Ministry of Environment and Forests, Government of India as specified in schedule VI vide G.S.R422 (E), dt.19.05.1993 and its amendments thereof, and additional standards / conditions stipulated by TSPCB.

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6. The HMWS&SB shall treat the sewage for total coliform to a standard of < 500 MPN/100 ML to meet the Class - B & Class - C water quality criteria specified by CPCB.
7. The treated sewage shall be discharged into Miralam Tank (Lake) duly meeting the prescribed standards stipulated by the Board. The HMWS&SB shall furnish the exact location of disposal point within one month.
8. The HMWS & SB shall explore the possibility of using the treated sewage for irrigation of crops non-eaten raw, sports fields, public parks, industrial use etc., in order to conserve the fresh water.
9. The HMWS & SB shall take measures such that no perceptible odour is observed outside the STP premises particularly in the adjoining colony of Bashed Baba, MM Pahadi, 9 no colony, Sulhman Nagar & Shivarampally.
10. The HMWS & SB shall provide polishing pond for better performance of STP.
11. The HMWS & SB shall engage trained staff and provide adequate laboratory facility for proper functioning of STP.
12. HMWS & SB shall explore the possibility of providing mechanical de-watering system for the sludge instead of proposed sludge drying beds. This will help proper disposal of sludge even during the rain days.
13. The HMWS & SB shall provide a mechanism for continuous removal of sludge from the facultative pond without distributing other operations.
14. Mechanically operated Grit removal channel is to be provided instead of manual, to have better performance efficiency in terms of VSS/TSS ratio. The grit separated from the Grit Chamber shall be disposed scientifically.
15. The HMWS & SB shall provide online DO analysers with recording facility in the aeration system.
16. The HMWS & SB shall conduct a study on impact of treated sewage on crops with the help of Agricultural University / Agricultural Department within a period of one year, if the treated sewage is proposed to be used for irrigation purpose.
17. The solid waste generated from the sludge drying beds shall be used as soil conditioner / manure.
18. The STP discharge shall not contaminate the Ground water in the colony and the surroundings. The HMWS & SB shall monitor the ground water in the surroundings at least once in 3 months and submit the results to Regional Office, T.S. Pollution Control Board.
19. The STP or its activity shall not block the inflow channels into the Miralam Tank (Lake).
20. The STP shall not dispose any solid waste outside the factory premises and maintain records pertaining to solid waste generation & its disposal.
21. There STP shall not be any perceptible odour from the industry premises.
22. The HMWS & SB shall continuously operate the Sewage Treatment Plant and shall meet Board's standards.
23. M/s. HMWS&SB shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.
24. The HMWS & SB shall comply with all the directions issued by the Board from time to time.
25. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
26. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
27. This Order is issued to the STP without prejudice to the action taken by the Task Force of the Board.

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28. This order is issued to the STP subject to the outcome of order of Hon'ble NGT O.A. No. 225 of 2017(SZ).
29. The conditions stipulated in this order are without any prejudice to rights and contentions of this order in any Hon'ble court of law.

SCHEDULE - C
(See Rule 6(2))

(Conditions of Authorization for occupier or operator handling hazardous wastes)

1. The HMWS & SB shall give top priority for waste minimization and cleaner production practices.
2. The HMWS & SB shall not store hazardous waste for more than 90 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016.
3. The HMWS & SB shall not sell the used empty drums / barrels / liners / bags / Bottle etc. to outside parties & vendors for reuse, instead they shall discard the same to avoid reuse, which is resorting in illegal dumping of Hazardous Waste and shall dispose the same directly to authorized recyclers only.
4. The HMWS & SB shall ensure for proper labelling of Hazardous Waste / other waste containers with particulars of industry & type of Waste along with characteristics, while storage & transporting the waste to Recyclers / TSDF / Cement Industries.
5. The HMWS & SB shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
6. The HMWS & SB shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors/ Recyclers.
7. The HMWS & SB shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
8. The HMWS & SB shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
9. The HMWS & SB shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to Board Office and concerned Regional Office.
10. The HMWS & SB shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorisation.
11. The HMWS & SB shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 and file annual returns in Form- 4 Rules 6(5), 13(8), 16(6) and 20(2) as per of the Hazardous & other wastes (Management, Transboundary Movement) Rules, 2016.
12. The HMWS & SB shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.
13. The HMWS & SB shall dispose the e-waste to authorized recyclers / re-processors only.

JOINT CHIEF ENVIRONMENTAL ENGINEER

To
M/s. HMWS & SB, Project Division-II,
5 MLD capacity STP at Miralam,
Shivarampally, Rangareddy District.



**TELANGANA STATE POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD**

H.No.6-3-1219, Sy.No.TS No.1 Part, Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402495
Email: jccc-zhyd-tspcb@telangana.gov.in

DESPATCHED

ON 07/05/2021

CONSENT & AUTHORIZATION ORDER - RED CATEGORY

Order No. 274-HYD/TSPCB/ZOH/CFO/2021- 125

Date:07.05.2021

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule, 2016 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and the rules and orders made thereunder to

**M/s. HMWS & SB 10 MLD Sewage Treatment Plant,
Miralam Tank, Dannamajopidi,
Hyderabad**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1.	Sewage from the surrounding areas through existing outfall sewer of Hussain sagar to Ansari Road	10 MLD	Shall be treated in Sewage Treatment Plant (STP). After treatment, shall be discharged into Miralam Tank (Lake) after meeting the standards stipulated at Schedule-B.

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow	Emission Standards
1.	Attached to DG Set of capacity - 1 x 320 KVA	-	SPM -115 mg/Nm ³

iii) Hazardous Waste Authorization: (Form - 2) [See Rule 6(2)]:

M/s. HMWS & SB 10 MLD Sewage Treatment Plant, Miralam Tank, Dannamajopidi, Hyderabad is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

Sl. No.	Name and quantity of the Hazardous waste	Stream	Method of Disposal
1	STP Sludge (2.35 TPD)	---	Shall be disposed to Municipal solid waste disposal facility.
2	Waste Oil (5.0 LPA)	5.1 of Sch-I	Shall be sent to Authorized Re-Processors / Re - Cycling units.

This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

(11)

This consent is valid for manufacture the following products along with quantities only

S. No.	Product	Total Capacity
1	Sewage Treatment Plant (STP)	10 MLD

This combined order of Consent and Authorization is valid for a period ending with the 31.03.2024.

7/5/2024
JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)

Encl: Schedules A, B & C

To
M/s. HMWS & SB 10 MLD Sewage Treatment Plant,
Miralam Tank, Dannamajopdi,
Hyderabad.
Email: sd1pd4@gmail.com

Copy submitted to the Member Secretary, TSPCB, Board Office, Hyderabad for information
Copy to the Environmental Engineer, TSPCB, Regional Office, Hyderabad for information.

SCHEDULE - A

1. The applicant shall make applications through online for renewal of consent (under Water and Air Acts) and Authorization under HWM Rules atleast 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining consent of the Board along with detailed compliance to the conditions stipulated in the CFO.
2. The industry shall immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions etc.
3. a) All the fugitive emissions shall be controlled with proper measures.
b) The applicant shall also install the equipment such as wind speed recorder and wind direction recorder.
4. The applicant shall not change or alter either the quality or the quantity or the rate of the discharge or the route of discharge and shall not change or alter either the prescribed quality or the rate of emission without the previous written permission of the Board.
5. The applicant shall, not later than 30 days from the date of issue of this consent order, certify in writing to the Board that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent. In absence of alternative electric power source sufficient to operate all facilities installed by the applicant, to comply with the terms and conditions of this consent, production shall be stopped.
6. Any up-set condition in any plant/plants of the industry, which result in, increased effluent discharge and/ or violation of standards stipulated in this order or the emission of any Air Pollutant into the environment in excess of the standards laid down by the Board, occurs or is apprehended to occur due to accident, or other unforeseen act or event, the person-in-charge of the premises, from where such discharge / emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, by fax / email under intimation to the Collector and District Magistrate.
7. In case of such episodal discharges / emissions mentioned in item 6 above, the industry should take immediate action to bring down the discharge / emission below the limits prescribed in this order.
8. A good house keeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way into storm drains or open areas.
9. a) The industry shall carryout analysis of waste water discharges or emissions through chimneys, for the parameters mentioned in Schedule - B of this order at regular intervals.
b) The industry shall maintain following records to accessible to the Board, whenever required.
 1. Analysis reports of waste water/ emissions.
 2. Log book for operation of pollution control systems.
 3. Inspection book.
10. The applicant shall set up THREE Ambient Air Quality Monitoring Stations for continuous recording of relevant critical parameters mentioned in Schedule - B as per the CPCB guidelines and submit monthly reports.
11. Separate power connection with energy meter shall be provided for the Pollution Control Equipment and record of power consumption and chemicals consumption for the operation of pollution control equipment shall be maintained separately.
12. The applicant shall submit Environment statement in Form V before 30th September every year as per Rule No.14 of E (P) Rules, 1986 & its amendments thereof.
13. The applicant shall comply with the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case if non-compliance of any order/directive issued at any time and/or violation of the terms and conditions of this consent order.

14. The applicant shall furnish to the visiting officer and / or the Board any information regarding the construction, installation or operation of the effluent treatment system/ air pollution control equipment and such other particulars as may be pertinent for preventing and controlling pollution.
15. The industry is liable to pay compensation for any environmental damage caused by it, as fixed by the Collector and District Magistrate as Civil liability.
16. All the rules & regulations notified by Ministry of Environment and Forests, Government of India in respect of management, handling, transportation and storage of hazardous chemicals and wastes shall be followed.
17. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 shall be followed.
18. The occupier shall educate the workers and nearby public of possible accidents and remedial measures.
19. For any accident or spillage of hazardous wastes causing damage to the Environment, the occupier or the transporter as the case shall be held responsible.
20. In case of closure of industry, the un-used/not consumed raw materials falling under the category of Hazardous Chemicals and mentioned in Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 and Amendment Rules, 2003 shall be removed and sold to other units within 90 days from the date of closure to prevent any possibility of occurrence of an accident. In case the above hazardous chemicals have lost their properties originally acquired, then they shall be treated as Hazardous Waste and they should be disposed off only to the authorized agencies of TSPCB in a safe manner.
21. The occupier shall prepare / update an emergency preparedness plan for safe handling of hazardous waste from time to time and submit the same to TSPCB. Emergency preparedness plan must be implemented immediately whenever there is fire, explosion or release of hazardous waste or hazardous waste constituents, which could endanger to human health or environment.
22. Packaging, labeling and transportation of Hazardous Wastes shall be in accordance with the provisions of the rules issued by the Central Govt. under the Motor Vehicles Act, 1988 and other guidelines issued from time to time. The packaging and labeling shall be based on the composition and hazardous constituent of the waste, however all Hazardous Waste containers should be provided with a general label.
23. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter shall carry a Transport Emergency (TREM) card (as given in the guidelines for management and handling of hazardous wastes) duly filled by the Hazardous Waste generator.
24. Containers / Container Liners of Hazardous Chemicals and Hazardous Wastes should be thoroughly detoxified before selling to agencies authorized by TSPCB. Proper records, specific to each Hazardous Chemical / Hazardous Waste Containers / container Liners should be maintained in the following way:
 - i . Number of containers received.
 - ii . Date and method of detoxification.
 - iii . Name of agencies to whom containers were sold with quantities.
 - iv . Transportation particulars.
25. No Hazardous Wastes shall be mixed with any other waste or shall be discharged to a common, other internal, external sewerage or other drainage system without prior approval of TSPCB.
26. If HDPE bags are used for storing Hazardous Wastes, it should be ensured that they are perfectly sealed mechanically or double hot sealed. If MS / HDPE bags or drums are used for Hazardous Wastes, these drums / bags should be ensured that they are perfectly sealed.
27. The person authorized shall not rent, lend, sell, transfer their industrial premises without obtaining prior permission of State Pollution Control Board.
28. Any Unauthorized change in personnel, equipment and working condition as mentioned in the application by the person authorized shall constitute a breach of this authorization.

29. The industry shall comply with the provisions of Batteries (Management and Handling) Rules, 2001.
30. The applicant shall put up two black boards of size 6 ft by 4 ft. at the main entrance to their plant. One board shall contain the specific CFE and CFO conditions, in sufficiently large font size so that it can be read easily from a distance of 10 ft to a normal eye, and other board shall carry, again in sufficiently large font size so as to be able to read from a distance of 10 ft, the latest Water, Air, Noise and solid waste monitoring data as well as the maximum vulnerable zone.
31. The applicant shall exhibit the Consent & HW Authorization order of the Board in the factory premises at a prominent place for the information of the inspecting officers of the different departments.
32. Notwithstanding anything contained in this conditional letter or consent, the Board hereby reserves to it the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
33. The authorization issued under Hazardous and other wastes (Management and Transboundary Movement) Rules, 2016, shall comply with the provision of the Environment (Protection) act, 1986.
34. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Telangana State Water rules, 1976 and Air Rules 1982, to such authority (herein after referred to as the Appellate Authority) constituted under Section 28 of the Water (prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.

SCHEDULE - B

Special Conditions:

1. The facility shall not carry out any new activity without obtaining Prior Consent For Establishment (CFE) and Consent For Operation (CFO) of the Board.
2. The HMWS & SB shall treat the sewage to the following standards

S. No.	Parameters	Standards
1	pH	5.5 to 9.0
2	Temperature	Should not exceed 50C above the receiving water temperature
3	Oil & grease	10 Mg/l
4	Chemical Oxygen Demand (COD)	250 mg/l
5	Biological Oxygen Demand (BOD)	30 mg/l
6	Ammonical Nitrogen	50 mg/l
7	Arsenic (as As)	0.2 mg/l
8	Mercury (as Hg)	0.01 mg/l
9	Lead (as Pb)	0.1 mg/l
10	Cadmium (as Cd)	2.0 mg/l
11	Hexavalent chromium (as Cr+6)	0.1 mg/l
12	Total chromium	2.0 mg/l
13	Zinc (as Zn)	5.0 mg/l
14	Copper (as Cu)	3.0 mg/l
15	Sulphide (as S)	2.0 mg/l
16	Dissolved Phosphates	5.0 mg/l
17	Total residual chlorine	1.0 mg/l
18	Total Nitrogen (as N)	100 mg/l
19	Free ammonia (as NH3)	5.0 mg/l
20	Bio Assay test	90% survival of fish after 96 hours in 100% effluent

3. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below:

S. No.	Parameters	Standards in $\mu\text{g}/\text{m}^3$;
1	Particulate Matter(PM10)	100
2	Particulate Matter (PM2.5)	60
3	SO ₂	80
4	NO _x	80

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

4. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
5. The industry shall not manufacture any extra products or extra capacities without obtaining CFE/CFO of the Board.
6. The facility shall comply with conditions of Directions order dated: 15.07.2020
7. The facility shall install Online Continuous Effluents Monitoring System (OCEMS) and the same shall be connected to TSPCB server.
8. The facility shall install flow measuring device at inlet and outlet and maintain log records.
9. The HMWS&SB shall also treat the sewage for the other parameters to meet the inland surface waters standards stipulated under the Environmental (Protection) Rules, 1986, notified and published by Ministry of Environment and Forests, Government of India as specified in schedule VI vide G.S.R422 (E), dt.19.05.1993 and its amendments thereof, and additional standards / conditions stipulated by TSPCB.
10. The HMWS&SB shall treat the sewage for total coliform to a standard of < 500 MPN/100 ML to meet the Class - B & Class - C water quality criteria specified by CPCB.
11. The treated sewage shall be discharged into Miralam Tank (Lake) duly meeting the prescribed standards stipulated by the Board. The HMWS&SB shall furnish the exact location of disposal point.
12. The HMWS & SB shall explore the possibility of using the treated sewage for irrigation of crops non-eaten raw, sports fields, public parks, industrial use etc., in order to conserve the fresh water.
13. The HMWS & SB shall take measures such that no perceptible odour is observed outside the STP premises particularly in the surrounding areas through existing outfall sewer of Hasannagar to Ansari Road.
14. The HMWS & SB shall provide polishing pond for better performance of STP.
15. The HMWS & SB shall engage trained staff and provide adequate laboratory facility for proper functioning of STP.
16. HMWS & SB shall explore the possibility of providing mechanical de-watering system for the sludge instead of proposed sludge drying beds. This will help proper disposal of sludge even during the rain days.
17. The HMWS & SB shall provide a mechanism for continuous removal of sludge from the facultative pond without distributing other operations.
18. Mechanically operated Grit removal channel is to be provided instead of manual, to have better performance efficiency in terms of VSS/TSS ratio. The grit separated from the Grit Chamber shall be disposed scientifically.
19. The HMWS & SB shall provide online DO analysers with recording facility in the aeration system.
20. The HMWS & SB shall conduct a study on impact of treated sewage on crops with the help of Agricultural University / Agricultural Department within a period of one year, if the treated sewage is proposed to be used for irrigation purpose.
21. The solid waste generated from the sludge drying beds shall be used as soil conditioner / manure.

22. The facility discharge shall not contaminate the Ground water in the colony and the surroundings. The HMWS & SB shall monitor the ground water in the surroundings at least once in 3 months and submit the results to Regional Office, T.S. Pollution Control Board.
23. The facility or its activity shall not block the inflow channels into the Miralam Tank (Lake).
24. The facility shall not dispose any solid waste outside the factory premises and maintain records pertaining to solid waste generation & its disposal.
25. The facility shall comply with conditions of Directions order dated: 15.07.2020
26. The facility shall install online continuous Effluents monitoring system (OCEMS) and the same shall be connected to TSPCB server.
27. The facility shall install flow measuring device at inlet and outlet and maintain log records
28. There facility shall not be any perceptible odour from the industry premises.
29. The HMWS & SB shall continuously operate the Sewage Treatment Plant and shall meet Board's standards.
30. M/s. HMWS&SB shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.
31. The HMWS & SB shall comply with all the directions issued by the Board from time to time.
32. Concealing the factual data or submission of false information / fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
33. The Board reserves its right to modify above conditions or stipulate any further conditions in the interest of environment protection.
34. This Order is issued to the STP without prejudice to the action taken by the Task Force of the Board.
35. This order is issued to the STP subject to the outcome of order of Hon'ble NGT O.A. No. 225 of 2017(SZ).
36. The conditions stipulated in this order area without any prejudice to rights and contentions of this order in any Hon'ble court of law.

SCHEDULE - C
(See Rule 6(2))

(Conditions of Authorization for occupier or operator handling hazardous wastes)

1. The facility shall give top priority for waste minimization and cleaner production practices.
2. The facility shall not store hazardous waste for more than 90 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016.
3. The facility shall not sell the used empty drums / barrels / liners / bags / Bottle etc. to outside parties & vendors for reuse, instead they shall discard the same to avoid reuse, which is resorting in illegal dumping of Hazardous Waste and shall dispose the same directly to authorized recyclers only.
4. The facility shall ensure for proper labelling of Hazardous Waste / other waste containers with particulars of industry & type of Waste along with characteristics, while storage & transporting the waste to Recyclers / TSDF / Cement Industries.
5. The facility shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
6. The facility shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors/ Recyclers.

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7. The facility shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
8. The facility shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
9. The facility shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to Board Office and concerned Regional Office.
10. The facility shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorisation.
11. The facility shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 and file annual returns in Form- 4 Rules 6(5), 13(8), 16(6) and 20(2) as per of the Hazardous & other wastes (Management, Transboundary Movement) Rules, 2016.
12. The facility shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.
13. The facility shall dispose the e-waste to authorized recyclers / re-processors only.

S. Nagaraj 7/5/2021
JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)

To
M/s. HMWS & SB 10 MLD Sewage Treatment Plant,
Miralam Tank, Dannaanjopidi,
Hyderabad.



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Annexure - III

TELANGANA POLLUTION CONTROL BOARD
ZONAL OFFICE: HYDERABAD
H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,
Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402495
Email: jcee-zhyd-tspcb@telangana.gov.in

CONSENT & AUTHORIZATION ORDER - RED CATEGORY

Order No. 284-HYD/TGPCB/ZOH/CFO/2024- 626

Date:20.07.2024

(Consent Order for Existing/New or altered discharge of sewage and/or trade effluents/outlet under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and amendments thereof and Operation of the plant under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and amendments thereof) and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016.

CONSENT is hereby granted under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 (hereinafter referred to as 'the Acts') and Authorization under the provisions of HW (M & TM) Rules, 2016 (herein after referred to as 'the Acts' 'the Rules') the rules and orders made thereunder to

**M/s. HMWS & SB 41.50 MLD,
Miralam-I Sewage Treatment Plant,
Near 10 MLD Miralam Tank STP,
Dannamajopidi, Hyderabad**

(Hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant, to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below:

i) Outlets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal	Limiting Standards
1.	Domestic effluents	0.5 KLD	Shall be treated in Sewage Treatment Plant (STP).	As per standards mentioned in Schedule-B.

ii) Emissions from chimneys:

Chimney No.	Description of Chimney	Quantity of Emissions at peak flow	Emission Standards
1.	Attached to DG Set of capacity - 1000 KVA	--	SPM - 115 mg/Nm ³

iii) Hazardous Waste Authorization: (Form - 2) [See Rule 6(2)]:

M/s. HMWS & SB 41.50 MLD, Miralam-I Sewage Treatment Plant, Near 10 MLD Miralam Tank STP, Dannamajopidi, Hyderabad is hereby granted an authorization to operate a facility for collection, reception, storage, transport and disposal of the following wastes with quantities as mentioned below:

S. No.	Name and quantity of the Hazardous waste	Stream	Quantity	Method of Disposal
1.	Used Oil / Waste Oil	5.1 of Sch-I	200 LPA	Shall be sent to authorized waste oil re-processors/ recycling units.
2.	Sludge	--	10.5 Tons/day	Shall be disposed as manure to third parties for use as manure / fertilizer.

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This order is subject to the provisions of 'the Acts' and 'the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B and C enclosed to this order.

This consent is valid for manufacture the following products along with quantities only:

S.No.	Name of the Products and By-products / Activity	Total Capacity
1	Sewage Treatment Plant (STP)	41.50 MLD

This combined order of Consent and Authorization is valid for a period ending with the 30.06.2029.

Sd/- 20/11/24
JOINT CHIEF ENVIRONMENTAL ENGINEER



Encl: Schedules A, B & C

To
M/s. HMWS & SB 41.50 MLD,
Miralam-I Sewage Treatment Plant,
Near 10 MLD Miralam Tank STP,
Dannamajopidi, Hyderabad.
E-mail Id: jshivhmwssb@gmail.com

Copy submitted to the Member Secretary, TGPCB, Board Office, Hyderabad for information
Copy to the Environmental Engineer, TGPCB, Regional Office, Hyderabad for information.

SCHEDULE - A

1. The applicant shall make applications through online for renewal of Consent (under Water & Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts for obtaining Consent & HW Authorization of the Board. The applicant can also apply for Auto Renewal of the CFO atleast 30 days before the expiry of this order as per the procedure and eligibility stipulated in the Board Circular dt.19.11.2015 & 08.12.2015 (available in Board's Website: <http://tspcb.cgg.gov.in/Pages/Circulars.aspx>).
2. Concealing the factual data or submission of false information/ fabricated data and failure to comply with any of the conditions mentioned in this order may result in withdrawal of this order and attract action under the provisions of relevant pollution control Acts.
3. The hotel may explore the possibility of tapping the solar energy for their energy requirements.
4. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Rules, to such authority (hereinafter referred to as the Appellate Authority) constituted under Section 28 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air (Prevention and Control of Pollution) Act, 1981.
5. The Board reserves its right to modify above conditions or stipulate any further conditions and to take action including revoke of this order in the interest of protection of public health and environment.

SCHEDULE - B

Special Conditions:

1. The industry shall take steps to reduce water consumption to the extent possible and consumption shall not exceed the quantities mentioned below:

S. No.	Purpose	Total Consumption (KLD)
1.	Domestic	1.0 KLD
	Total	1.0 KLD

2. The HMWS& SB shall treat the sewage to the following standards:

S.No.	Parameters	Standards
1	pH	5.5 to 9.0
2	Temperature	Should not exceed 50C above the receiving water temperature
3	Suspended solids	100 mg/l
4	Oil & grease	10 Mg/l
5	Chemical Oxygen Demand (COD)	250 mg/l
6	Biological Oxygen Demand (BOD)	≤10 mg/l
7	Ammonical Nitrogen	50 mg/l
8	Arsenic (as As)	0.2 mg/l
9	Mercury (as Hg)	0.01 mg/l
10	Lead (as Pb)	0.1 mg/l
11	Cadmium (as Cd)	2.0 mg/l
12	Hexavalent chromium (as Cr+6)	0.1 mg/l
13	Total chromium	2.0 mg/l
14	Zinc (as Zn)	5.0 mg/l
15	Copper (as Cu)	3.0 mg/l
16	Sulphide (as S)	2.0 mg/l
17	Dissolved Phosphates	5.0 mg/l
18	Total residual chlorine	1.0 mg/l
19	Total Nitrogen (as N)	100 mg/l
20	Free ammonia (as NH3)	5.0 mg/l
21	Bio Assay test	90% survival of fish after 96 hours in 100% effluent

3. The industry should comply with the National ambient air quality standards as per MoEF, GOI notification dated. 18.11.2009 along the premises of the factory as prescribed below:

S. No.	Parameters	Standards in $\mu\text{g}/\text{m}^3$;
1	Particulate Matter(PM10)	100
2	Particulate Matter (PM2.5)	60
3	SO ₂	80
4	NO _x	80

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A).

4. The industry shall not increase the capacity beyond the permitted capacity mentioned in this order, without obtaining CFE/CFO of the Board.
5. The HMWS&SB shall also treat the sewage for the other parameters to meet the inland surface waters standards stipulated under the Environmental (Protection) Rules, 1986, notified and published by Ministry of Environment and Forests, Government of India as specified in schedule VI vide G.S.R422 (E), dt.19.05.1993 and its amendments thereof, and additional standards / conditions stipulated by TSPCB.
6. The HMWS&SB shall treat the sewage for total coliform to a standard of < 500 MPN/100 ML to meet the Class – B & Class – C water quality criteria specified by CPCB.
7. The treated sewage shall be discharged into Musi River after meeting the prescribed standards. The HMWS&SB shall furnish the exact location of disposal point within one month.
8. The HMWS&SB shall explore the possibility of using the treated sewage for irrigation of crops non-eaten raw, sports fields, public parks, industrial use etc., in order to conserve the fresh water.
9. The HMWS&SB shall take measures such that no perceptible odour is observed outside the STP premises.
10. The HMWS&SB shall provide polishing pond for better performance of STP.
11. The HMWS&SB shall engage trained staff and provide adequate laboratory facility for proper functioning and monitoring of STP.
12. The HMWS&SB shall explore the possibility of providing mechanical de-watering system for the sludge instead of proposed sludge drying beds. This will help proper disposal of sludge even during the rain days.
13. Mechanically operated Grit removal channel is to be provided instead of manual, to have better performance efficiency in terms of VSS/TSS ratio. The grit separated from the Grit Chamber shall be disposed scientifically.
14. The HMWS&SB shall provide online DO analysers with recording facility in the aeration system.
15. The HMWS&SB shall conduct a study on impact of treated sewage on crops with the help of Agricultural University / Agricultural Department within a period of one year, if the treated sewage is proposed to be used for irrigation purpose.
16. The solid waste generated from the sludge draining beds shall be used as soil conditioner / manure.
17. The HMWS&SB shall not bypass the sewage and shall dismantle the bypass arrangement provided on otherside of the pumping station immediately.
18. The STP discharge shall not contaminate the Ground water in the colony and the surroundings. The HMWS & SB shall monitor the ground water in the surroundings at least once in 3 months and submit the results to Regional Office, T.G. Pollution Control Board, Hyderabad.
19. M/s. HMWS&SB shall develop 33% of the total area as thick green belt all along the boundary of the unit and also in the vacant places with all tall growing trees with wide leaf area.

20. The HMWS & SB shall comply with all the directions issued by the Board from time to time.
21. This Order is issued to the STP without prejudice to the action taken by the Task Force of the Board.
22. This order is issued to the STP subject to the outcome of order of Hon'ble NGT O.A. No. 225 of 2017(SZ).
23. The conditions stipulated in this order area without any prejudice to rights and contentions of this order in any Hon'ble court of law.

SCHEDULE - C
(See Rule 6(2))

(Conditions of Authorization for occupier or operator handling hazardous wastes)

1. The HMWS & SB shall give top priority for waste minimization and cleaner production practices.
2. The HMWS & SB shall not store hazardous waste for more than 90 days as per the Hazardous & other wastes (Management and Transboundary Movement) Rules, 2016.
3. The HMWS & SB shall not sell the used empty drums / barrels / liners / bags / Bottle etc. to outside parties & vendors for reuse, instead they shall discard the same to avoid reuse, which is resorting in illegal dumping of Hazardous Waste and shall dispose the same directly to authorized recyclers only.
4. The HMWS & SB shall ensure for proper labelling of Hazardous Waste / other waste containers with particulars of industry & type of Waste along with characteristics, while storage & transporting the waste to Recyclers / TSDF / Cement Industries.
5. The HMWS & SB shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal.
6. The HMWS & SB shall not dispose Waste oils to the traders and the same shall be disposed to the authorized Reprocessors/ Recyclers.
7. The HMWS & SB shall dispose Used Lead Acid Batteries to the manufacturers / dealers on buyback basis.
8. The HMWS & SB shall take necessary practical steps for prevention of oil spillages and carry over of oil from the premises.
9. The HMWS & SB shall maintain 6 copy manifest system for transportation of waste generated and a copy shall be submitted to Board Office and concerned Regional Office.
10. The HMWS & SB shall maintain good housekeeping & maintain proper records for Hazardous Wastes stated in Authorisation.
11. The HMWS & SB shall maintain proper records for Hazardous Wastes stated in Authorisation in FORM-3 and file annual returns in Form- 4 Rules 6(5), 13(8), 16(6) and 20(2) as per of the Hazardous & other wastes (Management, Transboundary Movement) Rules, 2016.
12. The HMWS & SB shall submit the condition wise compliance report of the conditions stipulated in Schedule B & C of this Order on half yearly basis to Board Office, Hyderabad and concerned Regional Office.
13. The HMWS & SB shall dispose the e-waste to authorized recyclers / re-processors only.

JOINT CHIEF ENVIRONMENTAL ENGINEER



To
M/s. HMWS & SB 41.50 MLD,
Miralam-I Sewage Treatment Plant,
Near 10 MLD Miralam Tank STP,
Dannamajopidi, Hyderabad.

CPCB Water Quality Criteria

Designated-Best-Use	Class of water	Criteria
Drinking Water Source without conventional treatment but after disinfection	A	<ul style="list-style-type: none"> Total Coliforms Organism MPN/100ml shall be 50 or less pH between 6.5 and 8.5 Dissolved Oxygen 6mg/l or more Biochemical Oxygen Demand 5 days 20°C 2mg/l or less
Outdoor bathing (Organised)	B	<ul style="list-style-type: none"> Total Coliforms Organism MPN/100ml shall be 500 or less pH between 6.5 and 8.5 Dissolved Oxygen 5mg/l or more Biochemical Oxygen Demand 5 days 20°C 3mg/l or less
Drinking water source after conventional treatment and disinfection	C	<ul style="list-style-type: none"> Total Coliforms Organism MPN/100ml shall be 5000 or less pH between 6 to 9 Dissolved Oxygen 4mg/l or more Biochemical Oxygen Demand 5 days 20°C 3mg/l or less
Propagation of Wild life and Fisheries	D	<ul style="list-style-type: none"> pH between 6.5 to 8.5 Dissolved Oxygen 4mg/l or more Free Ammonia (as N) 1.2 mg/l or less
Irrigation, Industrial Cooling, Controlled Waste disposal	E	<ul style="list-style-type: none"> pH between 6.0 to 8.5 Electrical Conductivity at 25°C micro mhos/cm Max.2250 Sodium absorption Ratio Max. 26 Boron Max. 2mg/l

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	Below-E	Not Meeting A, B, C, D & E Criteria
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TELANGANA POLLUTION CONTROL BOARD
ZONAL LABORATORY: HYDERABAD ZONE
 H.No.: 1-8-269, Balasamudram, Warangal – 506001

ISO Certified Laboratory
ISO 9001:2015 (Q-205224051107) & ISO 45001:2018 (HS-205224051108)

ANALYSIS REPORT


Sample Code	: ZLWGL24-02121, 03148 & 04109.
Name of the lake	: Mir-Alam Tank, Kishan Bagh, Bahadurpura (M), Hyderabad Dist.
Date of Collection	: 02121: 02.02.2024, 03148: 06.03.2024 & 04109: 04.04.2024
Date of submission	: 02121: 05.02.2024, 03148: 07.03.2024 & 04109: 06.04.2024
Sample Collected & submitted by	: Zonal Laboratory, Warangal.
Point of Sample	: Mir-Alam Tank,

Sl. No.	Parameter	Sample No.			CPCB Water Quality Criteria				
		02121	03148	04109	Class-A	Class-B	Class-C	Class-D	Class-E
		Values							
1.	pH	7.19	7.38	7.58	6.5-8.5	6.5-8.5	6.0-9.0	6.5-8.5	6.0-8.5
2.	Dissolved Oxygen (DO)	2.5	2.5	0.3	≥6.0	≥5.0	≥4.0	≥4.0	-
3.	Electrical Conductivity (uS/cm)	1470	1677	1411	-	-	-	-	2250 Max
4.	Total Solids (TS)	934	1066	872	-	-	-	-	-
5.	Total Suspended Solids (TSS)	22	26	26	-	-	-	-	-
6.	Total Dissolved Solids (TDS)	912	1040	846	-	-	-	-	-
7.	Chlorides as Cl ⁻	184	269	181	-	-	-	-	-
8.	Sulphates as SO ₄ ⁻²	94	162	140	-	-	-	-	-
9.	Chemical Oxygen Demand (COD)	31	48	123	-	-	-	-	-
10.	Biological Oxygen Demand (BOD)	3	5.4	10	<2.0	<3.0	<3.0	-	-
11.	Total Hardness as CaCO ₃	360	375	390	-	-	-	-	-
12.	Calcium as Ca ⁺²	88	98	82	-	-	-	-	-
13.	Magnesium as Mg ⁺²	34	32	45	-	-	-	-	-
14.	Total alkalinity as CaCO ₃	350	250	360	-	-	-	-	-
15.	Total Coliform (MPN/100ml)	920	350	430	≤50	≤500	≤5000	-	-
16.	Fecal Coliform (MPN/100ml)	79	11	48	-	-	-	-	-
17.	Nitrates as NO ₃ ⁻	8	NA	NA	-	-	-	-	-
18.	Phosphates as PO ₄ ⁻³	1.9	2.92	2.40	-	-	-	-	-
19.	Fluoride as F ⁻	0.84	1.10	0.70	-	-	-	-	-
20.	Sodium as Na	NA	NA	NA	-	-	-	-	-
21.	Potassium as K	NA	NA	NA	-	-	-	-	-
22.	% Sodium (%Na)	NA	NA	NA	-	-	-	-	-
23.	Sodium Absorption Ratio (SAR)	NA	NA	NA	-	-	-	-	26 Max
Units:	All values are expressed in mg/L except pH, Electrical Conductivity, Coliform bacteria.								
Remarks:	NA -Not analyzed due to U.V spectrophotometer & Flame Photometer Instrument is under maintenance.								

Class of Water use:

- Class-A: Drinking Water Source without conventional treatment but after disinfection.
- Class-B: Outdoor bathing (Organised).
- Class-C: Drinking water source after conventional treatment and disinfection.
- Class-D: Propagation of Wild life and Fisheries.
- Class-E: Irrigation, Industrial Cooling, Controlled Waste disposal.
- Below Class E: Not meeting A, B, C, D and E criteria.

S. Vasanth
SENIOR ENVIRONMENTAL SCIENTIST
 Senior Environmental Scientist
 Telangana Pollution Control Board,
 Zonal Laboratory - Hyderabad Zone
 Warangal-506 001.

	TELANGANA POLLUTION CONTROL BOARD ZONAL LABORATORY: HYDERABAD ZONE H.No.: 1-8-269, Balasamudram, Warangal – 506001
ISO Certified Laboratory ISO 9001:2015 (Q-205224051107) & ISO 45001:2018 (HS-205224051108)	

ANALYSIS REPORT

Sample Code	: ZLWGL24-05177, 06136 & 07143.
Name of the lake	: Mir-Alam Tank, Kishan Bagh, Bahadurpura (M), Hyderabad Dist.
Date of Collection	: 05177: 07.05.2024, 06136: 04.06.2024 & 07143: 04.07.2024
Date of submission	: 05177: 10.05.2024, 06136: 10.06.2024 & 07143: 08.07.2024
Sample Collected & submitted by	: Zonal Laboratory, Warangal.
Point of Sample	: Mir-Alam Tank,


Sl. No.	Parameter	Sample No.			CPCB Water Quality Criteria				
		05177	06136	07143	Class-A	Class-B	Class-C	Class-D	Class-E
		Values							
1.	pH	6.80	7.78	7.21	6.5-8.5	6.5-8.5	6.0-9.0	6.5-8.5	6.0-8.5
2.	Dissolved Oxygen (DO)	1.0	2.8	1.2	≥6.0	≥5.0	≥4.0	≥4.0	-
3.	Electrical Conductivity (uS/cm)	1412	1424	1215	-	-	-	-	2250 Max
4.	Total Solids (TS)	876	886	846	-	-	-	-	-
5.	Total Suspended Solids (TSS)	28	32	95	-	-	-	-	-
6.	Total Dissolved Solids (TDS)	848	854	750	-	-	-	-	-
7.	Chlorides as Cl ⁻	196	158	140	-	-	-	-	-
8.	Sulphates as SO ₄ ⁻²	112	123	78	-	-	-	-	-
9.	Chemical Oxygen Demand (COD)	120	50	69	-	-	-	-	-
10.	Biological Oxygen Demand (BOD)	10	4	4	<2.0	<3.0	<3.0	-	-
11.	Total Hardness as CaCO ₃	305	295	390	-	-	-	-	-
12.	Calcium as Ca ⁺²	66	64	80	-	-	-	-	-
13.	Magnesium as Mg ⁺²	34	33	46	-	-	-	-	-
14.	Total alkalinity as CaCO ₃	290	320	305	-	-	-	-	-
15.	Total Coliform (MPN/100ml)	430	430	350	≤50	≤500	≤5000	-	-
16.	Fecal Coliform (MPN/100ml)	94	110	17	-	-	-	-	-
17.	Nitrates as NO ₃ ⁻	NA	3.46	10.5	-	-	-	-	-
18.	Phosphates as PO ₄ ⁻³	2.96	3.96	3.8	-	-	-	-	-
19.	Fluoride as F ⁻	1.1	1.1	0.81	-	-	-	-	-
20.	Sodium as Na	NA	NA	NA	-	-	-	-	-
21.	Potassium as K	NA	NA	NA	-	-	-	-	-
22.	% Sodium (%Na)	NA	NA	NA	-	-	-	-	-
23.	Sodium Absorption Ratio (SAR)	NA	NA	NA	-	-	-	-	26 Max

Units: All values are expressed in mg/L except pH, Electrical Conductivity, Coliform bacteria.

Remarks: NA -Not analyzed due to U.V spectrophotometer & Flame Photometer Instrument is under maintenance.

Class of Water use:

- Class-A: Drinking Water Source without conventional treatment but after disinfection.
- Class-B: Outdoor bathing (Organised).
- Class-C: Drinking water source after conventional treatment and disinfection.
- Class-D: Propagation of Wild life and Fisheries.
- Class-E: Irrigation, Industrial Cooling, Controlled Waste disposal.
- Below Class E: Not meeting A, B, C, D and E criteria.


SENIOR ENVIRONMENTAL SCIENTIST
 Senior Environmental Scientist
 Telangana Pollution Control Board,
 Zonal Laboratory - Hyderabad Zone
 Warangal-506 001.

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Annexure - VI

Item No.10:

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

Original Application No.211 of 2024(SZ)

[Earlier O.A. No.558 of 2024 (PB)]

IN THE MATTER OF:

Suo Motu based on the news item appearing in 'Deccan Chronicle' dated 14.04.2024 titled, "Hyderabad Zoo gets contaminated water from Mir Alam, says Chief Wildlife Warden".

With

Telangana State Pollution Control Board
Through its Member Secretary
Hyderabad, Telangana and Ors.

...Respondent(s)

Date of hearing: 07.08.2024.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): Suo Motu.

For Respondent(s): Ms. C.P. Kavitha Renjini represented
Mr. T. Sai Krishnan for R1.
Mr. Mohammed Aathic represented
Mrs. H. Yasmeen Ali for R2 to R4.

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ORDER

1. The above case has been Suo Motu registered by the Principal Bench of the National Green Tribunal, New Delhi as Original Application No.558 of 2024 (PB) based on the news item published in 'Deccan Chronicle' dated 14.04.2024 titled, "Hyderabad Zoo gets contaminated water from Mir Alam, says Chief Wildlife Warden", which has been transferred to this Bench and renumbered as Original Application No.211 of 2024 (SZ).

2. Let notice be issued to the respondents through the Tribunal.

3. The learned counsel Ms. C.P. Kavitha Renjini representing Mr. T. Sai Krishnan accepts notice on behalf of Respondent No.1 and Mr. Mohammed Aathic representing Mrs. H. Yasmeen Ali accepts notice on behalf of Respondents No.2 to 4.

4. Post the matter on 19.09.2024. In the meanwhile, the respondents are directed to file their respective replies/reports.

Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Satyagopal Korlapati, EM

O.A. No.211/2024(SZ)
07th August, 2024. Mn.